

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CC (Cr1) 7196/2000  
Petition(s) for Special Leave to Appeal(Cr1.)...../2000

(From the judgement and order dated 13/06/2000 in CRLRA 244/93  
of The HIGH COURT OF BOMBAY)

VILAS SHANKARRO MULKAARWAR Petitioner (s)

VERSUS

STATE OF MAHARASHTRA Respondent (s)

( With Cr1.M.P. No 7196/2000 for c/delay in filing SLP  
& Office Report )

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)  
Mr. Anis Ahmed Khan,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Delay condoned.  
Special leave petition is dismissed.

.SP1

(D.L. Chugh)  
Court Master

(D.D. Jindal)  
Court Master